

ITEM NO.8 Court 3 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s) (Civil) No(s). 1343/2021

NATIONAL PLATFORM FOR THE
RIGHTS OF THE DISABLED Petitioner(s)

VERSUS

DEPARTMENT OF EMPOWERMENT FOR PERSONS WITH
DISABILITIES & ORS. Respondent(s)

(FOR ADMISSION and IA No.161414/2021-STAY APPLICATION)

Date : 25-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE ABHAY S. OKA

For Parties : Mr. Arvind P. Datar, Adv.
Mr. Kotla Harshavardhan, Adv.
Mr. Amit Agrawal, AOR
Ms. Vishakha Gupta, Adv.
Ms. Aishwarya Jain, Adv.
Mr. Rahul Unnikrishnan, Adv.

Mr. K. K. Venugopal, LD AG
Mr. Tushar Mehta LD. SG
Mr. Ankur Talwar, Adv.
Mr. Chinmayee Chandra, Adv.
Ms. Kanu Agrawal, Adv.
Ms. Deepabali Dutta, Adv.
Mr. Amrish Kumar, AOR

Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. K.K. Venugopal, learned Attorney General for
India and Mr. Tushar Mehta, learned Solicitor General
seek two weeks' time to file reply affidavit.

Mr. Arvind Datar, learned senior counsel appearing for the petitioner would submit that he has no difficulty if the respondent(s)/authorities are granted time to file reply affidavit but since the selection process is already in progress and the last date for submitting forms in terms of Clause (viii) of the instructions issued by the Union Public Service Commission (Annexure A-3 at page 306) has already expired yesterday, i.e. 24.03.2022, the petitioners and similarly placed persons may be permitted to submit their application form directly to the Secretary General, Union Public Service Commission upto next week and their claim can be considered, subject to the outcome of this proceedings. We find this request to be just and reasonable.

Accordingly, we direct the authorities, in particular, Secretary General, Union Public Service Commission to accept hard copies of the applications from the concerned candidates such as petitioners and similarly placed persons, if submitted physically or through Courier on or before 01.04.2022 in the office of the Secretary General, Union Public Service Commission before 04:00 p.m.

It is made clear that the application(s) received after 04:00 p.m. will be regarded as invalid application(s).

It is also made clear that this order is not to interdict the ongoing selection process in any manner.

As aforesaid, the form/application, if filed, by these petitioners or similarly placed persons before the time and place mentioned in this order will be processed, subject to the outcome of this petition.

List this matter on 18.04.2022.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)